

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

21.01.2019

O.A./260/583/2018 S KHANDEI
FOR CONSIDERATION OF INTERIM -V/S-
PRAYER. M/O RAILWAYS

ITEM NO:43

FOR APPLICANTS(S) Adv. : Mr.C.A.Rao

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard the learned counsels for the applicant and the respondents.</p> <p>2. Leaned counsel for the applicant submits that the order of the Appellate Authority dated 22.10.2018/9.11.2018 at Annexure A/17 to the OA is not a speaking order and it has not been signed by the Appellate Authority. Therefore <i>prima facie</i>, it violates the rule.</p> <p>3. In view of the submissions and with the consent of both the learned counsels the order dated 22.10.2018/9.11.2018 of the Appellate Authority (Annexure A/17) is set aside and the matter is remitted to the Appellate Authority (respondent No.2) to reconsider the appeal in accordance with law. A copy of this order be communicated to the respondents so that the Appellate Authority will decide the appeal after giving due opportunity of hearing to the applicant as per law, if necessary and dispose of the same by passing a speaking order within a period of two months from the date of receipt of the copy of this order. It is naturally expected that the Appellate Authority shall consider the points/grounds mentioned in the appeal filed by the applicant.</p> <p>4. The OA is partly allowed as above. There will be no</p>

order as to costs.

5. Copy of this order be handed over to both the learned counsels.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

I.Nath